

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 39

CA 63/2021 MA 372/2018 CA 1182/2018 CA 1431/2018 in CP 378/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s D. S. KULKARNI**
DEVELOPERS LTD. & ORS

Section 241-242 of the Companies Act, 2013

ORDER

CA 63/2021 MA 372/2018 CA 1182/2018 CA 1431/2018 in CP 378/2018

- 1) None present for the Petitioner, when the matter is called out. Ms. Dhruvika, Ld. Counsel for the Respondent No. 6, Ms. Pooja Gera, Ld. Counsel for the Respondent No. 7 and Mr. Yash Momaya, Ld. Counsel for the Respondent No. 37 are present.
- 2) Ld. Counsel for Parties jointly made a statement that amended copy of the Petition has not yet been served upon them. This Bench observes that amended copy of the Petition is also not available with the Bench.
- 3) In that view of the matter, Petitioner herein is directed to ensure that amended copy of the Petition is available with the Court as well as with Respondents.

4) Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date. Stand over to 14.06.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare